

OA/3/86

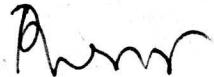
Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi ✤ Judicial Member

6.10.1987

Neither applicant nor his advocate present.

Admit. Issue notice on the respondent to reply
within 45 days from the date of this order.

Adjourned to 9th December, 1987 for further direction.


(P.H.Trivedi)

Vice Chairman


(P.M.Joshi)

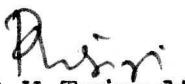
Judicial Member

O.A./3/86

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

9/12/1987

Neither applicant nor his advocate present Mr. B.R. Kyeda for the respondents present. Reply has been filed. Applicant may file rejoinder if any within one month of this order. The case be fixed for final hearing ~~xx~~ in August, 1988.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

*Mogera

NA/182/88

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CM/3/86

CC.AM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

8/03/1988

Learned advocate Mr. V.B. Vasani for Mr. B.B. Gogia for the applicant requests for adjournment as Mr. Gogia is unable to attend the Tribunal. Allowed. ^{12/3/88} further direction. The case be adjourned to 29/3/1988 for admission.


(P H Trivedi)

Vice Chairman


(P M Joshi)

Judicial Member

*Mogera

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O.A./3/86

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

12/04/1988

Heard learned advocates Mr. B.B. Gogia and Mr. B.R. Kyada, for the applicant and respondents respectively. The orders required to be ~~passed on~~ ^{produced as per order dated} 18.8.1987 has not been produced. The matter O.A./3/86 be fixed for final hearing on 26th April, 1988. With this order M.A./182/88 stands disposed of.

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(P H Trivedi)
Vice Chairman

Joshi
(P M Joshi)
Judicial Member

*Mogera

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

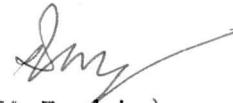
Hon'ble Mr. P.M. Joshi .. Judicial Member

05/07/1988

Heard Mr. B.B. Gogia and Mr. B.R. Kyada learned advocates for the applicant and respondents respectively. The order of removal dt. 4.3.1986 has not been yet furnished by the respondent to the petitioner although on several occasions he has been asked to do so. Mr. Kyada states that the order of removal will be served to the learned advocate Mr. Gogia at his resident within 2 days. The case be adjourned to 23rd August, 1988 for final hearing.



(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

*Mogera

OA/3/86

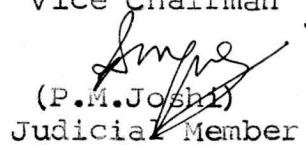
Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

3/1/1989

Heard Mr.B.B.Gogia and Mr.B.R.Kyada learned advocates for the applicant and the respondents. Learned advocate for the respondents states that the petitioner has filed an appeal against the impugned order against which he seeks relief in this case and that the appeal will be decided within 45 days from the date of this order, and on this the learned advocate for the petitioner withdraws the case with a permission to file another case if there is any cause arising from the court of the appellate authority. Permission allowed. With this order the case is disposed of as withdrawn.



(P.H.Trivedi)
Vice Chairman



(P.M.Joshi)
Judicial Member

a.a.bhatt